

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT – IV

**ITEM No. 4
(IB)-256/ND/2021**

IN THE MATTER OF:

Ford Credit India Pvt. Ltd.

...

Applicant

Vs.

Ritu Bhatia

...

Respondent

Order under Section 95(1)

Order delivered on 19.05.2021

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Ms. Prapti Mehta, Ms. Surana, Advocates

For the Respondent :

ORDER

This is an application filed under Section 95(1) of the IBC, 2016 seeking initiation of the CIRP against Personal Guarantor of the Corporate Debtor-Rain Automotive India Private Limited. The issue is pending consideration before the Hon'ble Supreme Court where order is reserved but in absence of any direction or any stay, we issue notice. We are considering this application.

Issue notice.

List on **23.08.2021**.

**Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)**

**Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**

